

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2139
ANSWERED ON:14.12.2004
CLAIMS OF FAMILIES DISLOCATED FROM POK
Singh Chaudhary Lal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Hon`ble High Court of J&K has given directions to the Government of India to expedite the finalisation of long pending claim of families from Pak occupied Kashmir (PoK);
- (b) if so, the number of claims settled/pending as on date; and
- (c) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): Yes, Sir.

(b): Out of a total of 6,051 applications registered with Government of J&K, 4588 applications have been verified till date. As reported by Government of J&K, 1570 such families who were found to be eligible have been granted assistance so far.

(c): Government of J&K has to incur expenditure on the relief/rehabilitation assistance to the displaced persons from PoK and then claim reimbursement from the Government of India. The implementation of the relief measures is being monitored by a Committee headed by the Divisional Commissioner, Jammu. The Committee has two members from MHA. Government of India has sanctioned Rs.6.17 crore to Government of J&K upto March, 2004 for disbursement to the verified and eligible families.